CP NO. 97(ND)/2015 RT No.07/2016

M/s Plezer Investments Pvt. Ltd. & Ors.

... Petitioners

Versus.

M/s Mukesh Udyog Ltd. & Ors.

...Respondents

Present:

Mr. Sunil Salotra, Advocate for petitioners.

None for respondents.

As per office report email received from Sh. S.P. Sharma, Advocate, Mr. Sunil Salotra, learned counsel for the petitioners has been informed that email from Mr. S P Sharma, previous advocate was received that he has never been asked to give consent for change of the counsel. Learned counsel for petitioners submits that the matter would be resolved within a week. In case till this controversy is not resolved by the next date, Mr. Vijay Kumar Bansal, Director of the company would appear in person.

Mr. Sunil Salotra, Advocate submits that he has instructions from Mr. Tejinder Singh, Advocate that he would be unable to come due to health conditions of his father who has to undergo some surgery today itself. It is also submitted that Mr. Tejinder Singh, Advocate has conveyed that he has received Power of Attorney from respondents No. 6 and 7 also.

The matter be now listed for 09.11.2016. The respondents to file reply to the main petition at least two days before the date fixed. The petitioners would also make compliance affidavit of the above observation regarding the consent from Mr. S.P. Sharma, Advocate.

This file was received by transfer from the Company Law Board and taken up for the first time on 08.08.2016. Presence of the parties was effected on 15.09.2016. Due to health problem of the father of learned counsel

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for respondents, the matter has now been adjourned to 09.11.2016. In view of the above reasons, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi for seeking extension of three months more time w.e.f. 07.11.2016 for disposal of the case.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

October 25, 2016

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